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The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. II] THURSDAY, MAY 4, 1961 / VAISAKHA 14, 1883

Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
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The following Act of the Gujarat Legislature having been assented to by the President on the 24th April 1961 is hereby published for general information.

AKBAR S. SARELA,

Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XV OF 1961

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 4th May 1961.)

An Act further to amend the Inland Steam-vessels Act, 1917, in its application to the State of Gujarat.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. This Act may be called the Inland Steam-vessels (Gujarat Amendment) Act, 1961. Short title.

I of 1917. 2. In section 22 of the Inland Steam-vessels Act, 1917, in sub-section (7), after the words and figures "first day of April, 1890" the words and figures, Amendment of section 22 of Act I of 1917.
"or, in any part of the Saurashtra and Kutch areas of the State of Gujarat, for a period of three years before the first day of November 1956," shall be inserted.